

GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT

NOTIFICATION
(ORDERS BY THE GOVERNOR)

Dated Shillong, the 14th September, 2022.

No.LJ(A)86/2021/148 - In exercise of powers conferred under sub- section (3) of Section 24 of the Code of Criminal Procedure Code, 1973 the Governor of Meghalaya is pleased to appoint the following advocates as Assistant Public Prosecutors/Asstt. Govt. Pleaders in District Court, Jowai, District Council Court, Jowai and Sub-Divisional Court, Amlarem with headquarters as indicated against each name with immediate effect and until further orders:-

Name	Headquarter
1. Shri. Nicaldo Sumer	Jowai
2. Shri. Chandame Nartiang	Jowai
3. Kamwachem Pakyntein	Jowai

Sd/-
Secretary to the Govt. of Meghalaya
Law Department.

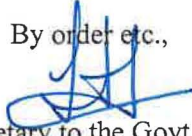
Memo.No.LJ(A)86/2021/148 - A

Dated Shillong, the 14th September, 2022.

Copy forwarded to :-

1. The Advocate General, Meghalaya, High Court of Meghalaya, Shillong – 793001.
2. The Director of General of Police, Meghalaya, Shillong.
3. The Deputy Commissioner, West Jaintia Hils District, Jowai
4. The District & Sessions Judge, West Jaintia Hils District, Jowai.
5. The Superintendent of Police , West Jaintia Hils District, Jowai.
6. The Accountant General (A&E) Meghalaya, Shillong-793001.
7. Persons concerned Charge report of assuming charge as Asstt. Public Prosecutor/ Asstt. Govt. Pleader along with contact No. should also be furnished to this Department. this appointment will be reviewed after every 6(six) months.
8. The Secretary, High Court Bar Association, Shillong.
9. The Secretary, Jowai Bar Association, Jowai.
10. The Director of Printing & Stationery, Meghalaya, Shillong for favour of publication of the notification in the next issue of the Meghalaya Gazette.
11. The Treasury Officer, West Jaintia Hils District, Jowai.
12. Law(B) Department
13. DEO. Law Department.
14. Guard File.

By order etc.,


Deputy Secretary to the Govt. of Meghalaya
Law (A) Department.